

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CA(CAA) No. 21/Chd/Hry/2024  
(1<sup>st</sup> Motion)

**IN THE MATTER OF:**

Just4kids Services Pvt. Ltd.

...Transferor Company

Vs.

Honasa Consumer Ltd.

...Transferee Company

**Under Section:** 230-232, CA 2013

**Order delivered on 10.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner Company:

Mr. Deepak Suri, Advocate  
Mr. Sanjeev Jain, Advocate

**ORDER**

The present petition has been filed under Section 230-232 of the Companies Act, 2013. Ld. Counsel for the Petitioner is directed to file an audited provisional balance sheet as on 22.04.2024 of to the applicant companies along with reconciliation of the liabilities side of the above balance sheets with the list of shareholders, debentures holders and creditors of the respective Applicant Companies and also file an affidavit that no investigation is pending before Competition Regulator in India or abroad against any of the companies. Let the same be done within two weeks.

List on 14.06.2024.

Sd/-

**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

Preeti

Sd/-

**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**